



2026:AHC:25080-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1655 of 2026

Nitesh Kumar And Another

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Vikash Chandra Tiwari
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at bar that he does not want to press this writ petition and seeks to withdraw it.
3. Learned AGA for the State for the State has no objection to the aforesaid prayer.
4. In view of the above, this writ petition is dismissed as withdrawn.

February 4, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)